BIHAR JUDICIAL ACADEMY



Gaighat, Patna-7

Notice Inviting Articles for Criminal Miscellany: Practice and Procedure Volume III

Articles are invited from Judicial Officers of Bihar for Publication in Criminal Miscellany: Practice and Procedure Vol III from the following list of topics. The Officers who are voluntarily interested in submission of Articles are requested to follow following Standard operating procedure regarding submission of Articles.

- **a.** The Officers are required to select, at their discretion, any topic(s) out of list of legal topics provided herein after and convey written consent for writing topic(s) within **15 days** from publication of this notice. The consent should be sent on Official Email of Bihar Judicial Academy clearly mentioning the Name of the topic, name of author, His/Her Designation & Place of Posting.
- **b.** The officer(s) consenting for writing article on any of the topic is/are required to mention estimated time for submission of the article. The article(s) is/are to be drafted and submitted without compromising with the court work/official duties.
- **c.** The articles is/are to be submitted in soft copy on official Email of Bihar Judicial Academy (**biharjudcialacademy@yahoo.com**), prepared as word document and typed in "Times new Roman font" in the size of 12 with line spacing @ 1.5. The word document should be in editable format. The article to be submitted should be between 15-40 pages.
- **d.** The author of article is required to mention bibliography and citation etc in the end of the article in chronological order. Footnotes should not be used and endnotes should be used for the purpose of reference in the article.
- **e.** The article should have an index if they are divided into headings and subheadings.

List of topics for Criminal Miscellany Volume III

- **1.** Principles and parameters of exercise Judicial discretion by Criminal Courts: A cross section analysis.
- **2.** Recording of Statement of Victim under section 164 of Cr.P.C. and other Special statues: Practice and Procedure. Scope of evidentiary value of statement recorded under section 161 and 164 of Cr.P.C.
- **3.** Dissecting the adjudicatory Principles of Domestic Violence Act: Fallacies and Realities.
- **4.** The importance of Cross Examination of witnesses and Role of Courts: An insight in the light of settled Judicial principles.
- **5.** Speedy disposal of cases under the Negotiable Instruments Act: Challenges before Courts.
- **6.** Death by negligence with special reference to Medical negligence.
- **7.** Rights of accused with special reference to custodial death and custodial violence: Law and Practice.
- **8.** Naz to Navtez: Transformative constitutionalism and the decriminalization of Homosexuality in India.

- **9.** Understanding Jurisprudence of Judicial Legislation of Sexual harassment of women at workplace: A Juridical Delineation.
- **10.** Changing contours of Criminal trial in light of Video Conferencing Rules, 2021 and amendments in Cr.P.C. relating to recording of statements etc. by video conferencing.
- 11. Illegalities and Irregularities in Criminal trials and effects thereof.
- **12.** Dealing with cases under POCSO Act with special reference to custody of victim and recording of evidence.
- **13.** Relevancy and manner of proving state of mind including mensrea, motive etc in criminal trials.
- **14.** Criminal Revision: Maintainability and Scope; Can appeal be converted into Criminal Revision.
- **15.** Powers of Appellate Court & Right of victim to file appeal.
- **16.** Default Bail and its nuances.
- **17.** Appreciation of evidence in Criminal Trials.
- **18.** Scope and parameters of right to private defence.
- **19.** Trial and provisions relating Perjury, fabrication of evidence with special reference to documents custodialigis.
- **20.** Appreciation of evidence under Bihar Prohibition and Excise Act.
- **21.** Provision relating to Standard of Proof in cases relating to Arms Act.
